

13.15 hrs.

ELECTIONS TO COMMITTEES

(i) NATIONAL WELFARE BOARD FOR SEAFARERS

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI KAMLA-PATI TRIPATHI): I beg to move:

"That in pursuance of Rule 4(h) of the National Welfare Board for Seafarers Rules, 1963 the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules."

MR. DEPUTY-SPEAKER: The question is:

"That in pursuance of Rule 4(h) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules."

The motion was adopted.

(ii) NATIONAL FOOD AND AGRICULTURE ORGANISATION LIAISON COMMITTEE

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): I beg to move:

"That in pursuance of the Ministry of Food, Agriculture, Community Development and Cooperation Resolution No. F. 10-1/65-FAIT, dated the 9th September, 1966, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the National Food and Agriculture Organisation Liaison Committee, subject to the provisions of the said Resolution."

MR. DEPUTY-SPEAKER: The question is:

"That in pursuance of the Ministry of Food, Agriculture, Community Development and Cooperation Resolution No. F. 10-1/65-FAIT, dated the 9th September, 1966, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the National Food and Agriculture Organisation Liaison Committee, subject to the provisions of the said Resolution."

The motion was adopted.

13.17 hrs.

MATTERS UNDER RULE 377

(i) LAND EROSION IN BIHAR DUE TO FLOODS IN KOSI AND GANGA

MR. DEPUTY-SPEAKER: Matter under rule 377. Already one is there in the Order Paper. Mr. Jyotirmoy Bosu has represented to me about news of some very serious incident that occurred in the North eastern India which has an important bearing on the security of this country and therefore I will admit that also after we have disposed of the first matter under rule 377

श्री ज्योतिरमोय प्रसाद बोसु (बिहार) : उपरोक्त महोदय, उत्तर बिहार के खगड़िया, नीमछिन्ना और कटिहार जिल्लों के तटवर्तीय लोगों की हालत भीषण बटाव और बाढ़ के कारण अबत ही दयनीय हो गई है। नीमछिन्ना प्रमूडल के मनिषामोर घाम, जिस की घाबड़ी आई हवार है और 225 परिवार 1971 में भी कटा था और इस बार भी कोसी के फूटने से कट रहा है, उन की हालत चिन्ताजनक है। 1971 में मनिषामोर को एक बाबर्छे घाम बनाने की योजना थी, लेकिन बिहार

सरकार नं बहाँ के लोगों को नहीं बताया ।
आदर्श ग्राम योजना क्या है ?

दूसरी बात यह है कि मानसी के निकट रेलवे स्टेशन और राज मार्ग 31 गंगा के कटाव से बिल्कुल खतरे के बिन्दु पर पहुँच गया है और राज्य सरकार न उस को बचाने के लिये कुछ उपाय किये । लेकिन केन्द्रीय सरकार की उस धीरे उपेक्षापूर्ण नीति के कारण आज नेशनल हाईवे 31 और मानसी रेलवे स्टेशन बिल्कुल खतरे में था गया है और उस जगह गंगा का कटाव घगर जारी रहा तो धामाम से हमारा बनेबनान बिल्कुल बट जायगा । शेष पूर्वी उत्तर भारत में नेशनल हाईवे के बट जाने से और रेल मार्ग के बट जाने से हमारा सम्बन्ध बिच्छेद हो जायेगा । इसलिये मैं सिचाई मंत्री का ध्यान इस धीरे आकषित करते हुए निवेदन करना चाहता हूँ कि खगरिया, नीलछिया और कटिहार अनुमंडलों की जनता की कटाव और बाढ़ से रक्षा की जाये । खगरिया अनुमंडल की 1 लाख 50 हजार आबादी, नौगछिया अनुमंडल की 75 हजार और कटिहार अनुमंडल की 50 हजार आबादी हर साल बाढ़ और कटाव से परेशान है । 15 हजार एकड़ जमीन खगरिया अनुमंडल की, 11 हजार एकड़ नौगछिया अनुमंडल की और 2 हजार एकड़ भूमि कटिहार अनुमंडल की, जो कि उपजाऊ जमीन है, हर साल बटती है । अगर एक एकड़ जमीन की कीमत 5000 रु० भी लगायी जाय तो 3.3 हजार एकड़ है भूमि, जो अत्यधिक उपजाऊ भूमि है हर साल गंगा और कामी के कटाव से बटती है । इसलिये घगर बहा के रहने वान किसानों की दयनीय हानन की धीरे ध्यान नहीं दिया गया तो वे बेचारे बिल्कुल घनाच हो जायेंगे । क्या योजना मंत्री ऐसे घनाच लोगों के लिये एक नई योजना बनायेंगे, ताकि गलापटवर्षी किसानों की हानन में सुधार हो ।

सिचाई और विद्युत बंधावण में उपबन्धी (श्री सिन्धुश्वर प्रसाद) : उपाध्यक्ष महोदय, भ्रमनीय सदस्य ने जिन तीन अनुमंडलों में बाढ़ के कारण जो भीषण स्थिति उत्पन्न हुई है उस की धीरे ध्यान आकषित किया है । बिहार सरकार इन क्षेत्रों में कटाव से बचाने के लिये कोशिश करती घायी है, इस बात का उल्लेख माननीय सदस्य ने भी किया है । इस क्षेत्र में बाढ़ से जो कटाव हो रहा है उसकी वजह से राष्ट्रीय राजपथ 31 धीरे उसके साथ साथ जो रेलवे लाइन है उसको खतरा है । इन सब बातों को ध्यान में रखते हुए केन्द्रीय सरकार ने एक समिति बनाई थी और उस समिति ने रिपोर्ट दी थी । उस रिपोर्ट के अनुसार इन तीन धीरे घगले माल में उस क्षेत्र में बचाव के लिए बन्ध होना है जिन की धीरे ध्यान दिया जा रहा है । धीरे धीरे बाढ़ का मोसम घा गया है इसलिए केन्द्रीय जन विद्युत धायोंग में बाढ़ के बचाव के लिए जो विशेष सदस्य है उनका भारत सरकार ने उस क्षेत्र को देखने के लिए भेजा है । जो सदस्य जन विद्युत धायोंग में हैं उन्हें यह भी कहा गया है कि पटना में बिहार सरकार के अधिकायियों में बात करे धीरे तत्काल इस सम्बन्ध में जो भी कार्रवाई करने की आवश्यकता होगी बिहार सरकार को उस कार्रवाई को करने के लिए कहा जायगा ताकि रेलवे लाइन तथा धीरे धीरे जिन विशेष बानों की धीरे ध्यान देने की आवश्यकता है धीरे जिन का धीरे उल्लेख किया गया है, इस वर्ष धीरे घगले वर्ष, उन कार्यों को पूरा करने की धीरे पूरा ध्यान दिया जा सके ।

श्री सिन्धुश्वर प्रसाद धायः उपाध्यक्ष महोदय

MR. DEPUTY-SPEAKER: Order, order When I am in the Chair, I try to accommodate every member to the farthest extent, but I have to run the House according to the Rules, Under

Rule 377, permission is given for a member to raise a point. In this case, Mr. Chandrappan's name is there. But he was not quick enough. I called the minister and he has forfeited his right. Please don't insist. Because some mistake has been committed through oversight, let us not commit more irregularities.

SHRI S M BANERJEE (Kanpur)
But it can be rectified by calling him now.

MR DEPUTY-SPEAKER Not in this way. The heavens are not going to fall if Mr Chandrappan does not have the right to intervene now. Under Rule 377 when a member has raised a point, if the minister concerned is ready with an answer he gives the answer. The member may not be satisfied. There should be some other opportunity. This should not be made into a debate.

(ii) REPORTED ATTACK BY BRTF PERSONNEL ON PEOPLE IN MEGHALAYA

SHRI JYOTIRMOY BOSU Sir, a telegram has been received which is in fact very alarming that 18 days have passed and unspecified number of deaths have taken place in a region near Shillong.

The following telegram was received yesterday from Shri Pohshna, a Congress Member of the Meghalaya Legislative Assembly and President of Jaintia Hills Movement:

Jaintia people by Resolution of Twentyfifth July last demand judicial enquiry into wanton brutal attack by Pioneer Company of Border Roads Organisation on innocent local people while celebrating annual festival on eleventh July at Eighth mile Jowai Bull Fighting Ground killing two persons and wounded many."

The facts of the case as could be gathered are as follows. On the 11th of July there was a bull fight at a place eight miles from Jowai, the headquarters of Jaintia Hills District

of Meghalaya on the Jowai-Badarpur Road. Since the year 1971-72 this road has been under the control of the Border Road Organisation and a number of camps of the Border Road Task Force were set up along the road. Members of the Border Road Task Force are centrally recruited from elsewhere and organised into work gangs. Owing to the high-handedness, misbehaviour and disrespect of local customs, feelings and susceptibilities on the part of the Border Road Task Force gangs, their relationship with the villagers had never been good.

Bull fight is a very popular sport with the people of Jaintia Hills and on this day, the 11th of July, a good number of villagers had collected to watch the fight. Members of the Border Road Task Force were also present in good strength. It was reported that after the bull fight was over these BRTF personnel misbehaved with girls and women who were selling tea at the place. This led to a fight with the local villagers, in which an unspecified number of deaths and injuries took place on both sides. Even though 18 days have passed we are in darkness. Pathmen is in darkness and newspapers have not given any news.

The occurrence has raised the resentment of the local people against the Border Roads Organisation on a new pitch and is fraught with grave consequences. It is now 18 days since the above unfortunate event took place. We would like to know the full facts of the case and what the Ministry of Defence, which exercises administrative control over the Border Roads Organisation, has done in the matter. Have any of the culprits of the BRTF been apprehended and punished? Since this organisation is reported to have achieved practically nothing in improving the road in question but, on the other hand, has created fresh problems in this sensitive area where the people are peace-loving, will the Government consider the with-